DG Shipping Order No. 22 of 2013

Sub: Dispensing with the requirement of Continuous Discharge Certificate for Inland vessel crew serving on Indian Coastal Ships operating in engaged in harbor operation-reg.

The safe manning documents of ships registered under the Merchant Shipping (M.S) Act 1958, enables the Inland vessel (IV) crew also as a part of safe manning of such vessels, especially in those vessels of river sea category, and ships engaged in harbor operation. These serving IV crew are mostly engaged by virtue of their experience on board such vessels. By virtue of their qualifications these IV crew are limited to serve in such category of vessels only.

2. Considering these factors, the Director-General of Shipping and ex-officio Additional Secretary to the Government of India, in exercise of the powers conferred on him by clause (1) of section 456 of the Merchant Shipping Act, 1958, read with the notification issued by the Government of India vide S.O. No. 3144 dated 17.12.60, delegating the said power to him, hereby dispenses with the requirement of CDC as required under Section 99 of M.S. Act to these IV crew who are serving in Indian Flag Coastal Vessels engaged in harbor operations.

3. This order shall come into force with an immediate effect and shall remain in force, until further orders.

Sd/-

(Gautam Chattterjee)
Director General of Shipping &
Ex-officio Additional Secretary to
the Government of India